

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
APPEAL NO. 641 OF 2025 (WZ)**

IN THE MATTER OF:

Shamshir Abdul Wahab Khan

...Appellant

Versus

The State Environment Impact Assessment Authority,
Maharashtra & Ors.

...Respondents

& OTHER CONNECTED APPEALS.

**AFFIDAVIT OF THE ADVOCATE APPEARING ON BEHALF OF THE
APPELLANT**

(FOR INDEX KINDLY SEE INSIDE)

ADVOCATES FOR THE APPELLANT:

Sangramsingh R. Bhonsle, Nrupal A. Dingankar, Pushkara A. Bhonsle,
Sneha Bhonsle, Naman Sherstra & Sanmitra Y. Pol

Office at: H-5, Second Floor, Lajpat Nagar III, New Delhi.

Contact: 95458 09120

Email: srb.chambers@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
APPEAL NO. 641 OF 2025 (WZ)**

IN THE MATTER OF:

Shamshir Abdul Wahab Khan

...Appellant

Versus

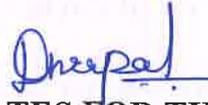
The State Environment Impact Assessment Authority,
Maharashtra & Ors.

...Respondents

& OTHER CONNECTED APPEALS

INDEX

S.NO.	PARTICULARS	PAGES
1.	Affidavit of the Advocate appearing on behalf of the Appellant	888 - 907
2.	<u>Annexure A-1:</u> A copy of the E-mail dated 05.02.2026 sent at 6 Am.	908 - 909
3.	<u>Annexure A-2:</u> A copy of the Boarding Pass.	910 - 911
4.	<u>Annexure A-3:</u> The copy of the Wire Less Messege of the Under Secretary of the Govt. of Maharashtra dated 28.01.2026.	912
5.	<u>Annexure A-4:</u> The copy of the Relevant Extracts of the Minutes of the Meeting held by SEIAA on 30.01.2026.	913 - 917



ADVOCATES FOR THE APPELLANT:

Sangramsingh R. Bhonsle,
Nrupal A. Dingankar, Pushkara A. Bhonsle,
Sneha Bhonsle, Naman Sherstra &

Sanmitra Y. Pol

Office at: H-5, Second Floor, Lajpat Nagar
III, New Delhi.

Contact: 95458 09120

Email: srb.chambers@gmail.com

Date: 05.02.2026

Place: New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

IN THE MATTER OF:-

APPEAL NO.641 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.642 OF 2025 (WZ)

Mr. Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.643 OF 2025 (WZ)

Mr. Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.644 OF 2025 (WZ)

Mr. Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.645 OF 2025 (WZ)

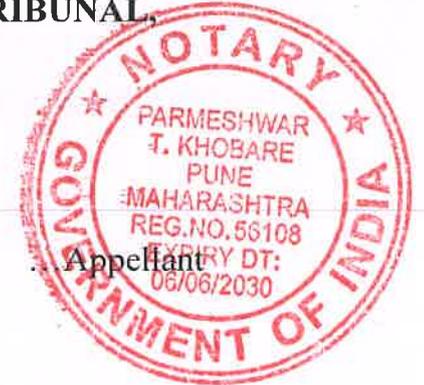
Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents



AND

APPEAL NO.646 OF 2025 (WZ)

Mr. Abhishek Vikas Gondane

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

.....Respondents



AND

APPEAL NO.647 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

.....Respondents

AND

APPEAL NO.648 OF 2025 (WZ)

Mr. Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

.....Respondents

AND

APPEAL NO.649 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

.....Respondents

AND

APPEAL NO.650 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

.....Respondents

AND

APPEAL NO.651 OF 2025 (WZ)

Mr. Abhishek Vikas Gondane

*Versus*

The State Environment Impact Assessment Authority, Maharashtra & Ors.

.....Appellant
.....Respondents

AND

APPEAL NO.652 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

.....Respondents

AND

APPEAL NO.653 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

.....Respondents

AND

APPEAL NO.654 OF 2025 (WZ)

Mr. Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

.....Respondents

AND

APPEAL NO.655 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

.....Respondents



AND

APPEAL NO.656 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.657 OF 2025 (WZ)

Mr. Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.658 OF 2025 (WZ)

Mr. Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.660 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.661 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

919



AND

APPEAL NO.662 OF 2025 (WZ)

Mr. Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.663 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.664 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.665 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.666 OF 2025 (WZ)

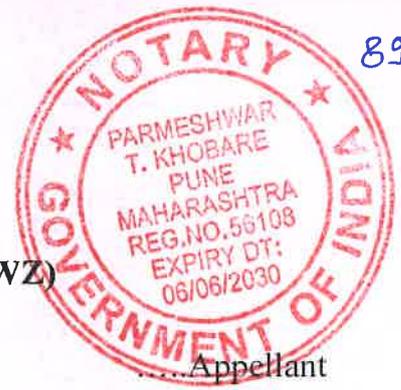
Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents



AND
APPEAL NO.667 OF 2025 (WZ)
 Abhishek Vikas Gondane

Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
Respondents

AND
APPEAL NO.668 OF 2025 (WZ)
 Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
Respondents

AND
APPEAL NO.669 OF 2025 (WZ)
 Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
Respondents

AND
APPEAL NO.670 OF 2025 (WZ)
 Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
Respondents

AND
APPEAL NO.671 OF 2025 (WZ)
 Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
Respondents

921



AND
APPEAL NO.672 OF 2025 (WZ)
Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondents

AND
APPEAL NO.673 OF 2025 (WZ)
Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondents

AND
APPEAL NO.674 OF 2025 (WZ)
Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondents

AND
APPEAL NO.675 OF 2025 (WZ)
Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondents

AND
APPEAL NO.676 OF 2025 (WZ)
Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondents

922



AND

APPEAL NO.677 OF 2025 (WZ)

Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.678 OF 2025 (WZ)

Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.679 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.680 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.681 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents



AND
APPEAL NO.682 OF 2025 (WZ)
 Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
Respondents

AND
APPEAL NO.683 OF 2025 (WZ)
 Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
Respondents

AND
APPEAL NO.684 OF 2025 (WZ)
 Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
Respondents

AND
APPEAL NO.685 OF 2025 (WZ)
 Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
Respondents

AND
APPEAL NO.686 OF 2025 (WZ)
 Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
Respondents



AND
APPEAL NO.687 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND
APPEAL NO.688 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND
APPEAL NO.689 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND
APPEAL NO.690 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND
APPEAL NO.691 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents



AND

APPEAL NO.692 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.693 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.694 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.695 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.696 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents



AND

APPEAL NO.697 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.698 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.699 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.700 OF 2025 (WZ)

Abhishek Vikas Gondane

....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.702 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.703 OF 2025 (WZ)

Abhishek Vikas Gondane



.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.704 OF 2025 (WZ)

Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.705 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.706 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.707 OF 2025 (WZ)

Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents



AND

APPEAL NO.708 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.709 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.710 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.711 OF 2025 (WZ)

Abhishek Vikas Gondane

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

929



AND
APPEAL NO.712 OF 2025 (WZ)
Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondents

AND
APPEAL NO.713 OF 2025 (WZ)
Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondents

AND
APPEAL NO.714 OF 2025 (WZ)
Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondents

AND
APPEAL NO.715 OF 2025 (WZ)
Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondents

AND
APPEAL NO.716 OF 2025 (WZ)
Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondents



AND
APPEAL NO.717 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.718 OF 2025 (WZ)

Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.719 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.720 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents

AND

APPEAL NO.721 OF 2025 (WZ)

Sanjay Kushabrao Rehpade

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.

....Respondents



AND
APPEAL NO.722 OF 2025 (WZ)
Shamshir Abdul Wahab Khan

....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondents

AND
APPEAL NO.723 OF 2025 (WZ)
Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondents

AND
APPEAL NO.724 OF 2025 (WZ)
Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondents

AND
APPEAL NO.725 OF 2025 (WZ)
Shamshir Abdul Wahab Khan

.....Appellant

Versus

The State Environment Impact Assessment Authority, Maharashtra & Ors.
....Respondent

AND
APPEAL NO. 726 OF 2025 (WZ)
Shamshir Abdul Wahab Khan

...Appellant

Versus

The State Environment Impact Assessment Authority,
Maharashtra & Ors.

...Respondent



AND
APPEAL NO. 727 OF 2025 (WZ)

Abhishek Vikas Gondane

.....Appellant

Versus

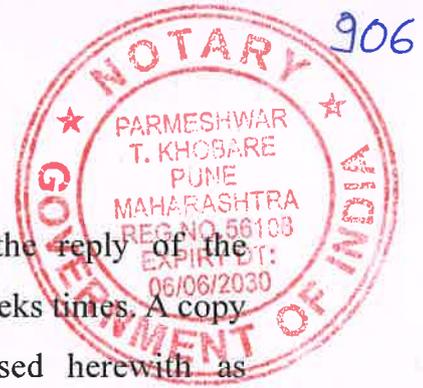
The State Environment Impact Assessment Authority, Maharashtra & Ors.

.....Respondents

AFFIDAVIT OF THE ADVOCATE
APPEARING ON BEHALF OF THE
APPELLANT.

I, Mr. Sangramsingh R. Bhonsle, Age: Adult, Occupation: Advocate on Record of the Hon'ble Supreme Court of India, having Office at: H-5, Second Floor, Lajpat Nagar-III, New Delhi- 110 024, Currently at Pune, do hereby state on solemn affirmation as follows:

1. That I am the Advocate appearing on behalf of the Appellants in the above-captioned Appeals and as such I am aware of facts and records of the afore-captioned Appeals.
2. The afore-captioned appeals were listed at Sr. No. 3.1 to 3.85 on 05.02.2026 before this Hon'ble Tribunal. This Hon'ble vide its order dated 29.01.2026 had by way of a last opportunity granted a weeks time and no more to the Respondent No. 1, 2 and 3 to file their reply, failing which, the Hon'ble Tribunal was to consider the prayer for interim relief of the Appellants. Accordingly, the matter was placed before this Hon'ble Tribunal for hearing today i.e. on 05.02.2026.
3. I say that at 6 AM on 05.02.2026 I received an E-mail from the Ld. Advocate appearing on behalf of the Respondent No. 1 from the email ID viz. aniruddha1488@gmail.com stating that, since there is huge and exhaustive documentation involved in the present batch of appeals coupled with the sudden death of the Late Deputy Chief Minister of Maharashtra, last week on 28.01.2026,



there was paralysis in the administration, due to which the reply of the Respondent No. 1 could not be filed and therefore, sought 4 weeks times. A copy of the E-mail dated 05.02.2026 sent at 6 Am is enclosed herewith as

ANNEXURE A-1.

4. Since, I had to physically appear before this Hon'ble Tribunal in the aforementioned appeals, I was on a flight bearing Flight No. AI1797 from New Delhi to Pune, from 05:45 AM to 07:55 AM. Therefore, I received the email mentioned in para 3 hereinabove of the Ld. Counsel for the Respondent No. 1 only at 8 AM on 05.02.2026. A copy of the Boarding Pass is enclosed herewith as **ANNEXURE A-2.**
5. On perusing the E-mail sent by the Ld. Advocate for the Respondent No. 1, the State Mourning was to be observed for 3 days i.e. from 28.01.2026 to 30.01.2026. However, during this period no official entertainment was permitted, the office of the State Authorities continued to conduct their operations. The copy of the Wire Less Message of the Under Secretary of the Govt. of Maharashtra dated 28.01.2026 is enclosed herewith as **ANNEXURE A-3.**
6. I further state that the State Environment Impact Assessment Authority (SEIAA), Maharashtra on 30.01.2026 held its meeting to discuss additional agenda for 318 Sand Ghats. The said meeting was held from 30.01.2026 to 30.01.2026 bearing MOM ID No. EC/MOM/SEIAA/645731/2/2026. For this meeting, it is evident that SEIAA held its office from 10:30 AM to 5:30 PM. I therefore say that 30.01.2026, SEIAA has undertaken official duties and therefore, the contention of the Ld. Advocate for the Respondent No. 1 in the email dated 05.02.2026 that there was paralysis in the Administration is a blatant lie. The copy of the Relevant Extracts of the Minutes of the Meeting held by SEIAA on 30.01.2026 are enclosed herewith as **ANNEXURE A-4.**

- 7. I say that, as far as the Respondent No. 2 and 3 in the afore mentioned appeal are concerned, the Ld. Advocate has not provided any communication of whatsoever nature to me, my office or my clients and therefore, I was never aware of the facts and reasons as to why the Ld. Advocate for the Respoindent No. 2 and 3 would seek adjournment in the afore-mentioned appeals on 05.02.2026 before this Hon'ble Tribunal. It was for the first time that when Sr. No. 3 was called before this Hon'ble Tribunal, did the Ld. Advocate for the Respondent No. 2 and 3 state that the Ld. Advocate would seek 2 weeks time to file its reply in terms of the directions issued by this Hon'ble Tribunal on 05.01.2026 as well as 29.01.2026.
- 8. I say that though by the Order dated 29.01.2026, this Hon'ble Tribunal had made it clear that if no reply was filed by the Respondent No. 1, 2 and 3 before 05.02.2026, this Hon'ble Tribunal will be left with no option but to pass interim order. The Acts of the Respondent No. 1, 2 and 3 in seeking an adjournment is to deny interim relief to an Appellant especially in circumstances when I have been instructed by my Client that Mining Operations inn pursuance of the Impugned ECs have already commenced.

Bhonsle
DEPONENT



VERIFICATION

Verified at ~~New Delhi~~ **PUNE**, on this **05 FEB 2026** day of February, 2026 that the contents of the present Affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.



AFFIDAVIT

Solemnly affirmed before me by
 Shri/Smt. Somnath Singh Bhonsle
 R/o H-5, second Layout Noy nr-3
 Tel. Delhi Dist. Delhi
 Who Identified by [Signature]
 Whom He/She is personally Known.

Bhonsle
DEPONENT

05 FEB 2026

Adv. PARMESHWAR T. KHOBARE
 Notary Govt. of India
 Pune, Maharashtra.



 Gmail Adv Sangramsingh Bhonsle <sangramsinghbhonsle@gmail.com>

Adjournment on behalf of SEIAA for filing reply in Appeal No. 641/2025 to 727/2025 from Bhandara District listed on 05-02-2026

Aniruddha Kulkarni <aniruddha1488@gmail.com> Thu, 5 Feb at 6:00 AM
To: National Green Tribunal Pune <ngt-pune@gov.in>
Cc: Adv Sangramsingh Bhonsle <sangramsinghbhonsle@gmail.com>, Nitin Deshpande <nitindeshpande0311@gmail.com>, SAVYASACHI <savyasachibhardwajoff@gmail.com>, Pushkal Mishra <pushkalm6@gmail.com>, DATTATRAYSURYAKANTBHALERAO SCIENTISTII <dattatray.bhalerao@nic.in>

Sir,

In the above mentioned case, SEIAA was supposed to file their reply, however there is huge and exhaustive documentation involved in the present batch of appeals and coupled with the sudden death of the late Deputy Chief Minister of Maharashtra last week on 28-01-2026, there was paralysis in the Administration, due to which the affidavit could not be verified and finalised by the Competent Authority. Therefore further 4 weeks of time is being sought to file the reply on behalf of the SEIAA.

Regards,

Aniruddha S Kulkarni

B. Com., LL.B., LL.M.

Committee Member, NGT Bar Association, WZB, Pune

Standing Counsel, Environment & Climate Change Department,

Government of Maharashtra

+91-90287 36209

ATTENTION - CONFIDENTIAL ATTORNEY-CLIENT COMMUNICATION

The information contained in this message and any attachments hereto are intended only for the personal use of the designated recipient(s) named above. This message may be an attorney-client communication, and as such, is privileged and confidential. If the reader of this message is not the intended recipient, you are hereby notified that you have received this document in error, and that any review, dissemination, distribution, or copying of this message is prohibited. Please notify us immediately by telephone.

PLEASE READ THE MAIL ELECTRONICALLY AND AVOID PRINTOUTS

SAVE PAPER SAVE NATURE

STAR ALLIANCE




**FLIGHT NO:
AI 1797**

BHONSLE / SANGRAMSINGH

DEL 05:45 ———  ——— **PNQ 07:55**

DELHI PUNE

TERMINAL 2 TERMINAL
05 FEB 2026 05 FEB 2026

BOOKING REF: **8JQ6JW** CLASS: **Y** E-TICKET-NO: **0985012985479**

ECONOMY



**BOARDING:
04:45**

GATE: **--** SEQ: **41**

SEAT: **16E** ZONE: **C**

Please review the information below before heading to the airport. You'll need to present this boarding pass along with valid photo identification to enter the airport.

- 1** 

Print this boarding pass or download it to your mobile device.
- 2** 

Reach the airport on time (refer to airport reporting timings below).
- 3** 

At the check-in counter, verify your travel documents and drop your checked baggage.
- 4** 

Proceed to the boarding gate with your boarding pass.

<p> Baggage Allowance</p> <ul style="list-style-type: none"> Free Cabin Baggage Allowance: 1 piece, 7 kg Free Checked Baggage Allowance: 15 kg 	<p> Airport Reporting Timings</p> <ul style="list-style-type: none"> Domestic: Reach 2 hours before departure International: Reach 3 hours before departure 	<p> Baggage Drop Off</p> <ul style="list-style-type: none"> Domestic: Up to 75 minutes before departure International: Up to 75 minutes before departure
<p> Check-in: Counter Closure</p> <ul style="list-style-type: none"> Domestic: 60 minutes before departure International: 75 minutes before departure 	<p> Boarding Time</p> <p>Boarding starts 60 minutes before departure</p>	<p> Boarding Gate Closure</p> <p>Gate closes 20 minutes before departure</p>

(Airport specific information)

We recommend checking baggage guidelines before travelling, as they may change. During peak travel times or at busy airports, please arrive earlier for a smoother experience.

We look forward to welcoming you onboard!

For more details, please visit our Terms & Conditions and Conditions of Carriage at www.airindia.com.



YOUR DIGITAL TRAVEL BUDDY

Get real-time flight updates, locate premium lounges, and track your checked baggage.

Download the award-winning Air India mobile app now!



Prohibited Items

- Flammable liquids
- Corrosive chemicals, Household Cleaners
- Radioactive products
- Explosives
- Magnetized Materials
- Fireworks
- Small Lithium Battery Operated Vehicles
- Weapons
- Flammable solids
- Toxic substances
- Flammable Gases
- Biohazardous or Infectious Materials
- Sharp Objects
- Oxidizer
- Lithium Battery (Over 160wh)

Permitted in cabin baggage

- Power banks
- Spare batteries
- Personal electronic devices

Pack in Checked-in baggage

- Camp stoves
- Dry ice

MAHARAJA CLUB

THAT SPECIAL FEELING
Enjoy Unparalleled Privileges and Exclusive Benefits

BOOK A CAB

Schedule a stress-free ride to the airport. Our confirmed cabs arrive early to wait for you and ensure you reach on time.

digiyatra

NAVIGATE THROUGH THE AIRPORT FASTER
Seamless experience at airport checkpoints

TATA AIG INSURANCE

PROTECT YOUR JOURNEY
Travel worry-free with our comprehensive insurance plans

Government of India has taken a visionary initiative named Fast Track Immigration - Trusted Traveller Programme (FTI-TTP) for faster and easier immigration process at select International Airports. FTI-TTP enables registered Indian nationals and OCI card holders to use automated border control e-gates for immigration clearance. For more information and registration for this free service, visit www.FTITTP.MHA.GOV.IN

CRASH

WIRELESS MESSAGE

CRASH

FROM

UNDER SECRETARY, PROTOCOL SECTION,
GENERAL ADMINISTRATION DEPARTMENT,
MANTRALAYA, MUMBAI-400032.

TO

CHIEF SECRETARY, GOVERNMENT OF MAHARASHTRA
SECRETARY TO THE HON. GOVERNOR OF MAHARASHTRA
SECRETARY TO THE HON. CHAIRMAN/HON. SPEAKER, MAHARASHTRA LEGISLATIVE
COUNCIL/ASSEMBLY
ALL ADDITIONAL CHIEF SECRETARIES/PRINCIPAL SECRETARIES/SECRETARIES, MANTRALAYA,
MUMBAI-32.
COMMISSIONERS OF ALL DIVISIONS
COLLECTORS OF ALL DISTRICTS
IG/DIGS OF ALL POLICE RANGES
COMMISSIONERS OF POLICE, MUMBAI / PUNE / NAGPUR/ THANE / SOLAPUR / CHATRAPATI
SAMBHAJINAGAR / NAVI MUMBAI / NASHIK / AMRAVATI/ PIMPRI CHINCHWAD/ MIRA BHAYANDAR, VASAI
VIRAR (.)
SUPERINTENDENTS OF POLICE OF ALL DISTRICTS

NO. DIP-2026/CR- 20/PROTO-1

DATED: 28TH JANUARY 2026

SHRI. AJIT ASHATAI ANANTRAO PAWAR, HONOURABLE DEPUTY CHIEF MINISTER, GOVERNMENT OF
MAHARASHTRA PASSED AWAY TODAY, THE 28TH JANUARY, 2026 (.)

2. AS A MARK OF RESPECT TO THE DEPARTED DIGNITARY, STATE MOURNING SHALL BE OBSERVED
THROUGHOUT MAHARASHTRA FOR THREE DAYS (.)
3. AS PER THE INSTRUCTIONS OF THE GOVERNMENT OF MAHARASHTRA, I AM DIRECTED TO REQUEST
YOU TO TAKE NECESSARY ACTION ACCORDINGLY AND ENSURE THAT THE NATIONAL FLAG WILL BE FLOWN
AT HALF MAST THROUGHOUT THE STATE OF MAHARASHTRA FROM 28.01.2026 TO 30.01.2026 (BOTH
DAYS INCLUSIVE) ON ALL BUILDINGS WHERE IT IS FLOWN REGULARLY REPEAT REGULARLY AND THERE
WILL BE NO OFFICIAL ENTERTAINMENT DURING THIS PERIOD (.)
4. THE GOVERNMENT OF MAHARASHTRA HEREBY DECLARES CLOSING OF ALL OFFICES OF THE STATE
GOVERNMENT THROUGHOUT THE STATE ON ACCOUNT OF SAD DEMISE OF SHRI. AJIT ASHATAI ANANTRAO
PAWAR, HONOURABLE DEPUTY CHIEF MINISTER, GOVERNMENT OF MAHARASHTRA ON WEDNESDAY, JANUARY
28TH, 2026.



(H.P. BAVISKAR)
UNDER SECRETARY
GOVERNMENT OF MAHARASHTRA.

NO. DIP-2026/CR-20/Proto-1
General Administration Department,
Mantralaya, Mumbai-400032.
Date: 28th January, 2026.

Forwarded to the Duty Officer, State Police Wireless Station, Old Council Hall, Mumbai
with a request to transmit the above message immediately.



(H.P. BAVISKAR)
UNDER SECRETARY
GOVERNMENT OF MAHARASHTRA.

Copy to Deputy Secretary (Japuk/XXIX), GAD, Mantralaya, Mumbai-32 for further necessary
action.

ANNEXURE A-4

Government of India
Ministry of Environment, Forest and Climate Change
 (Issued by the State Environment Impact Assessment
 Authority (SEIAA),
 MAHARASHTRA)



Minutes of Additional Agenda of 318 (Sand Ghat) Meeting of SEIAA, held on
 30th January, 2026 State Environment Impact Assessment Authority meeti Date: 03/02/2026
 ng held from 30/01/2026 to 30/01/2026

MoM ID: EC/MOM/SEIAA/645731/2/2026

Agenda ID: EC/AGENDA/SEIAA/645731/2/2026

Meeting Venue: Motimahal, 6th Floor, Churchgate

Meeting Mode: Hybrid

Date & Time:

30/01/2026	10:30 AM	05:30 PM
------------	----------	----------

1. Opening remarks

N/A

2. Confirmation of the minutes of previous meeting

N/A

3. Details of proposals considered by the committee

Day 1 -30/01/2026

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Transfer of Environmental Clearance of Manjrat 1 Sand Ghat, Beed from DMO, Beed to Shaikh Najmoddi n Shaikh Ajmoddin by Shaikh najmoddin shaikh ajmoddin located at BEED,MAHARASHTRA

Proposal For		Transfer of EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/MH/MIN/564418/2026	SIA/MH/MIN/468990/2024	14/01/2026	Mining of minerals (1(a))

3.1.2. Deliberations by the committee in previous meetings

N/A

3.1.3. Deliberations by the SEIAA in current meetings

Deliberation in SEIAA-

The proposal is scrutinised by SEAC 1 for transfer of Environmental Clearance from DMO Beed To Shaikh Najmoddin Shaikh Ajmoddin.

SEIAA noted the facts and decided to transfer of EC from, DMO Beed To Shaikh Najmoddin Shaikh Ajmoddin subject to all other terms and conditions mentioned in the earlier EC letter shall remain the same.

SEIAA Decision-

SEIAA decided to transfer of EC from, DMO Beed To Shaikh Najmoddin Shaikh Ajmoddin subject to all other terms and conditions mentioned in the earlier EC letter shall remain the same.

3.1.4. Recommendation of SEIAA

Approved

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Transfer of Environmental Clearance of Gurfali Sandghat, Gut No. 3,5,15,16,17,18,19,20,21, Village - Gurfali, Tal.-Umarkhed, Dist. Yavatmal from DMO, Yavatmal to Shri. Kailash Dattarao Wankhede by WANK HEDE KAILASH DATTARAO located at YAVATMAL, MAHARASHTRA

Proposal For		Transfer of EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/MH/MIN/565469/2026	SIA/MH/MIN/547637/2025	14/01/2026	Mining of minerals (1(a))

3.2.2. Deliberations by the committee in previous meetings

N/A

3.2.3. Deliberations by the SEIAA in current meetings

Approved

3.31. Agenda Item No 31:

3.31.1. Details of the proposal

Application of Transfer of Environmental Clearance Ghada Sand Ghat Proposal of Ghada Sand Ghat Tq. Daryapur Dist. Amravati, Nearest Gut no 3,4,5,174 To 175 , Area-1.00 Ha from District Mining Officer, Amravati to Mr. Shaikh Anis Shaikh Jamil by Shaikh Anis Shaikh Jamil located at AMRAVATI, MAHARASHTRA			
Proposal For		Transfer of EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/MH/MIN/566954/2026	SIA/MH/MIN/511565/2024	27/01/2026	Mining of minerals (1(a))

3.31.2. Deliberations by the committee in previous meetings

N/A

3.31.3. Deliberations by the SEIAA in current meetings

Deliberation in SEIAA-

The proposal is scrutinised by SEAC 1 for transfer of Environmental Clearance DMO Amravati To Mr. Shaikh Anis Shaikh Jamil.

The first EC was issued in the name of DMO, Amravati, vide prior EC Identification No: EC24C0107MH5272948N, File No. SIA/MH/MIN/511565/2024 dated 15.05.2025. The validity of Environmental Clearance is subject to validity of approved mining plan that is up to 30.09.2026 shall remain the same.

SEIAA noted the facts and decided to transfer of EC from, DMO Amravati To Mr. Shaikh Anis Shaikh Jamil subject to all other terms and conditions mentioned in the earlier EC letter shall remain the same.

SEIAA Decision-

SEIAA decided to transfer of EC from, DMO Amravati To Mr. Shaikh Anis Shaikh Jamil subject to all other terms and conditions mentioned in the earlier EC letter shall remain the same.

3.31.4. Recommendation of SEIAA

Approved

3.32. Agenda Item No 32:

3.32.1. Details of the proposal

Application of Transfer of Environmental Clearance Takarkheda Sand Ghat Proposal of Takarkheda Sand Ghat Tq. Chandurbazar Dist. Amravati, Nearest Gut no 1,13,11,41,21,122, Area-1.01 Ha from District Mining Officer, Amravati to M/s- Preeti Construction tarfe Prop. Mr. Sachin Babarao Kale by Sachin Babarao Kale located at AMRAVATI, MAHARASHTRA

Proposal For		Transfer of EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/MH/MIN/566968/2026	SIA/MH/MIN/511791/2024	27/01/2026	Mining of minerals (1(a))

3.32.2. Deliberations by the committee in previous meetings

N/A

3.32.3. Deliberations by the SEIAA in current meetings

Deliberation in SEIAA-

The proposal is scrutinised by SEAC 1 for transfer of Environmental Clearance DMO Amravati To M/s- Preeti Construction tarfe Prop. Mr. Sachin Babarao Kale.

The first EC was issued in the name of DMO, Amravati, vide prior EC. Identification No: EC24C0107MH5647122N, File No. SIA/MH/MIN/511791/2024 dated 15.05.2025. The validity of Environmental Clearance is subject to validity of approved mining plan that is up to 30.09.2026 shall remain the same.

SEIAA noted the facts and decided to transfer of EC from, DMO Amravati To M/s- Preeti Construction tarfe Prop. Mr. Sachin Babarao Kale subject to all other terms and conditions mentioned in the earlier EC letter shall remain the same.

SEIAA Decision-

SEIAA decided to transfer of EC from, DMO Amravati To M/s- Preeti Construction tarfe Prop. Mr. Sachin Babarao Kale subject to all other terms and conditions mentioned in the earlier EC letter shall remain the same.

3.32.4. Recommendation of SEIAA

Approved

4. Any Other Item(s)

N/A

5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	Shri Deepak Govindrao Mhaisekar	Chairman, SEIAA	mha*****@gmail.com	
2	Smt Jayashree Bhoj IAS	Member Secretary, SEIAA	pse*****@maharashtra.gov.in	
3	Shri Sudhakar Baburao Nangure	SEIAA Member	sbn*****@yahoo.com	

Minutes of 318th Day-1(Additional Agenda Sand Ghat) meeting of SEIAA held on 30th January 2026

Item no. 1.1

Proposal No.:- SIA/MH/MIN/565469/2026

Type of Project: EC

Subject- Application for Transfer of Environmental Clearance of Gurfali Sandghat, Gut No. 3,5,15,16,17,18,19,20,21, Village – Gurfali, Tal.-Umarkhed, Dist. Yavatmal from DMO, Yavatmal to Shri. Kailash Dattarao Wankhede

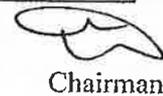
Project Details-

SEAC Deliberation –

(I) It is noted that Shri. Kailash Dattarao Wankhede has applied for transfer of EC of sand ghat and submitted following information along with relevant documents on PARIVESH:

01	Proposal Number	SIA/MH/MIN/565469/2026	
02	Date of submission	14/01/2026	
03	Application made in	Form VII	
04	Applicant Name	Shri. Kailash Dattarao Wankhede.	
05	Sand Ghat details	Gurfali Sand Ghat, Area 1.13 Ha, Gut. No. 3,5,15,16,17,18,19,20,21, Village - Gurfali, Tehsil - Umarkhed, District – Yavatmal, Maharashtra	
06	Details of previous EC	Issued by	SEIAA, Maharashtra
		Date	31/10/2025
		Issued to	District Mining Officer Yavatmal
		EC no.	EC25C0107MH5762508N
		Validity	30/09/2026
07	Details of mining plan	Date	04/08/2025
		Validity	30/09/2026
08	Details of E-auction carried for the sand ghat	Date of E-auction	16/12/2025
		E-auction carried by	Collector Office, Yavatmal
		Name of successful bidder	Shri. Kailash Dattarao Wankhede
		LoI letter no.	अशुनि/गोखनि/वाळू/कावि/23/२०२६
		LoI date	12/01/2026
09	Details of NoC / Consent for transfer	NoC / Consent given by	DMO, Yavatmal
		NoC /Consent letter no.	Minor Mining/Sand/28/2026
		Date of NoC / Consent	13/01/2026


Member Secretary


Chairman



Adv Sangram Singh R Bhonsle <srb.chambers@gmail.com>

Service of Affidavit of Advocate for Appellant in the matter of Appeal No. 641 of 2025 (WZ) and other connected Appeals.

1 message

Adv Sangram Singh R Bhonsle <srb.chambers@gmail.com>

Thu, Feb 5, 2026 at 12:37 PM

To: aniruddha1488@gmail.com, nitindeshpande0311@gmail.com, ps2mefcc@gov.in, lmc.moefcc@gov.in

Cc: Adv Sangram Singh Bhonsle <sangramsinghbhonsle@gmail.com>

Ma'am/ Sir,

I am the Advocate appearing for the Appellants in Appeal No. 641 of 2025 (WZ) along with other connected Appeals. The abovementioned matter is listed before the Hon'ble Tribunal today, i.e. on 05.02.2026 at Item No. 2 and 3 (with connected matters). During the course of hearing, the Hon'ble Tribunal directed the Advocate for the Appellants to file the present Affidavit.

Please find attached a copy of the Affidavit of the Advocate for the Appellants in the abovementioned matter. Kindly consider this email as a service of the same on your Office.

Regards,

Sangram Singh R. Bhonsle

Advocate On Record

Supreme Court of India

H-5, Second Floor, Lajpat Nagar III,

New Delhi - 110024.

Mob- 9545809120

 **20260205015209.pdf**
2186K